

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/8(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH JUNE 2024

IN THE MATTER OF	V.K. MERCANTILE PVT. LTD. VS AKHROT DEVELOPERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] For the Financial Creditor
Mr. Saurav Jain, Adv.]

Mr. Joy Saha, Sr. Adv.] For the Corporate Debtor
Mr. Sankarsan Sarkar, Adv.]
Mr. Tanmoy Sett, Adv.]
Mr. M.K. Maroti, CA]
Mr. Durgesh Kr. Jha, PCS]

ORDER

1. Ld. Counsel appearing on behalf of the Financial Creditor present. Ld. Counsel appearing on behalf of the Corporate Debtor present.
2. Ld. Senior Counsel Mr. Joy Saha admits that he has filed two replies and he does not wants to place the first one. Serious objection has been raised by Ld. Counsel Mr. Shaunak Mitra appearing for the Financial Creditor who submits that two of the replies are contradictory to each other and would be dealt with in his rejoinder.
3. Rejoinder if any, be filed within a period of seven days'.
4. Hard copy of the replies be filed in course of this week.
5. List the matter for further consideration on **26.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**